

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1062
ANSWERED ON:15.11.2010
IRREGULARITIES IN PURCHASE OF ARMS
Ramshankar Dr.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognisance of serious alleged irregularities in the purchase of arms and ammunition for the Army;
- (b) if so, the details thereof;
- (c) the details of loss incurred to the national exchequer due to such irregularities; and
- (d) the investigation conducted into the matter and outcome thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): Procurement of equipment/weapon systems under the Capital Head for the Army are done as per the provisions of Defence Procurement Procedure. The said Procedure contains, stringent provisions aimed at ensuring the highest degree of probity, public accountability and transparency. As and when any irregularity comes to notice, appropriate action is taken as per rules.